

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 222
CP-94/ND/2024

IN THE MATTER OF:

Pooja Sadana ... **Appellant/Petitioner**

Versus

YSP Hotels and Resorts Pvt. Ltd. ... **Respondent**

Under Section: 213, 241(1), 242(4) & 244

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Shaurya M. Tomar, Adv, Mr. Kartikey
Nayyar, Adv, Mr. Bharvi Thakur, Adv.

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the Respondent.

Issue fresh notice to the Respondent returnable on 23.09.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 23.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)